

duced within their jurisdiction for supply through State Government nominees or through Public Distribution System (PDS).

### **Court of Enquiry into Mahavir Colliery Disaster**

319. SHRI SHIVRAJ V. PATIL:  
SHRI HARADHAN ROY:

Will the Minister of LABOUR be pleased to state:

(a) whether Government have decided to institute a court of inquiry under Section 24 of the Mines Act, 1952 to investigate into the causes of the Mahavir Colliery disaster in November, 1989;

(b) if so, its terms of reference;

(c) the persons appointed to the court; and

(d) the period by which the inquiry is likely to be completed?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) to (d). The Central Government is considering to appoint a Court of Inquiry under Section 24 of the Mines Act, 1952 to go into the causes of and circumstances attending the accident that took place on 13th November, 1989 in the Mahavir Colliery of M/s. Eastern Coalfields Limited. The details are being worked out.

[*Translation*]

### **Issue of New Ration Cards**

320. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Government propose to

enlighten the public by issuing from time to time public notices regarding issue of new ration cards with a view to check the malpractices in this regard; and

(b) if so, the details thereof?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): (a) and (b). The issue of ration cards is the responsibility of the State Governments/ Union Territory Administrations. Decisions on modalities and procedures for the implementation of PDS, including issue of ration cards, are taken by them.

[*English*]

### **Demolition of Unauthorised Colonies**

321. SHRI MULLAPPALLY RAMACHANDRAN:  
SHRI VIJAY KUMAR MALHOTRA:  
SHRI PARASRAM BHARDWAJ:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government have received any reports regarding demolition of unauthorised colonies during recent past in the capital;

(b) if so, the details thereof;

(c) whether any enquiry has been made into such reports;

(d) if so, the findings thereof; and

(e) the reaction of Government thereto?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Delhi Development Authority and Municipal Corporation of Delhi have reported that the